

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1802  
ANSWERED ON:19.11.2010  
CGHS PANEL HOSPITALS  
Premajibhai Dr. Solanki Kiritbhai

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether some private hospitals in NCT Delhi including Max Hospital and Indian Spinal Injury Hospital which are on CGHS panel ask the patients to submit prior permission from CGHS dispensary allocated to them;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) whether the CGHS dispensaries give prior permission to the Government pensioners for their treatment on the advice of medical experts and doctors of the private hospitals which are on CGHS panel;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (e): The normal practice followed for CGHS beneficiaries to get treatment in private empanelled hospitals is first to get the advice of Government specialists on the course of treatment required by the patients and then get referral letters from CGHS dispensaries, in the case of pensioner beneficiaries, in the name of the hospital for getting treatment. If pensioner beneficiaries go to private empanelled hospitals with referral letters from CGHS dispensaries, they are entitled to cashless facility as per the existing instructions. In the case of serving employees, referral letters will be issued by the Ministry/Department in which they are working.

Serving employees can claim reimbursement from the Department/Ministry in which they are working after undergoing the treatment. There is a provision for grant of advance to serving employees for getting the treatment.

In case of emergency, CGHS beneficiaries are permitted (without referral letters) to get treatment in any hospital (whether empanelled or not) and claim reimbursement as per package.